

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 4 of 1998
(O.A. 196/1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

CHANDRA NATH MUNDA

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. A.K. Banerjee, counsel

For the respondents : None

Heard on : 05.08.99

Order on : 05.08.99

O R D E R

D. Purkayastha, J.M.

Heard 1d. counsel for the applicant Mr. A.K Banerjee.

None appears on behalf of the respondents.

2. This M.A. has been filed by the applicant for an interim order upon the respondents restraining them from holding any enquiry on the basis of the impugned charge-sheet dated 28.10.1994 without furnishing relevant documents to the applicant.

3. Considering the submissions made by the 1d. counsel for the applicant and on a perusal of the records, we find that similar prayer has been made by the applicant at the time of admission hearing of the O.A. 196/1997 and such prayer was rejected by the Tribunal vide order dated 14.12.1998.

4. In view of the aforesaid circumstances, we find no justification to entertain the application and thereby the prayer is rejected. Respondents are directed to complete the necessary enquiry regarding this matter within 6 months from today. The would O.A. be placed before the Tribunal for hearing after expiry of 6 months. The applicant is directed to communicate this order to the respondents by registered post with A/D.

5. Accordingly the M.A. is disposed of.

G.S. Maingi
(G.S. MAINGI)
MEMBER(A)

D. Purkayastha
(D. PURKAYASTHA)
MEMBER(J)